

**SUPREME COURT OF INDIA**

R. Nithyapriya

Vs.

Revenue Divisional Officer

(S. C. Agrawal and S. Rajendra Babu JJ.)

29.09.1997

**ORDER**

The Text below is only a summarized version of the order pronounced

The appellant was denied admission to MBBS Course in 1994-95 and 1995-96 sessions, as she could not produce community certificate, which was wrongfully denied by the State authorities. Thus, court directed to give her admission in the 1997-98 session against an available vacancy and if no vacancy was there then she should be accommodated in the first available vacancy.